

**Central Administrative Tribunal  
Principal Bench**

**OA No.2551/2016**

New Delhi this the 10<sup>th</sup> day of August, 2016

**Hon'ble Mr. V.N. Gaur, Member (A)**

Veerawati Yadav, Age-55+ years,  
W/o Lste Shri Maan Singh,  
H.No.-182, Banjara Wali Gali,  
Haiderpur Village,  
Delhi-110088.

...applicant

(By Advocate : Shri Sachin Chauhan )

**Versus**

1. Govt. Of NCTD,  
Through the Chief Secretary,  
Govt. Of NCTD,  
Nava Sachivalya IP Estate,  
New Delhi.
2. The Director,  
Directorate of Education,  
Govt. Of NCTD,  
Old Sectt.,  
Delhi.
3. The Secretary (Services),  
(Services-IIIrd Department),  
Govt. Of NCT of Delhi,  
Level 7<sup>th</sup> Wing Delhi Secretariat,  
I.P. Estate,  
New Delhi-110 002.
4. The HOS,  
Govt. Girls Secondary School,  
BC-Block, Sultanpuri,  
Delhi.
5. The Commissioner,  
Food Supplies & Consumer Affairs,  
Govt. Of NCT of Delhi,  
K-Block, Vikas Bhawan,  
New Delhi-2.

...respondents

(By Advocate : Ms. Sangeeta Tomar )

**ORDER (ORAL)**

The only grievance of the applicant, W/o Late Shri Mann Singh, an employee of Delhi Administration, is that she has received all the retiral dues and other dues in respect of her late husband but the respondents have not paid the interest on the amount of arrear of pay for the period from February, 1997 to 18.12.2000. The applicant has made several representations to the respondents but there has been no action so far.

2. In view of Section 20 of the Administrative Tribunals Act, 1985, the applicant has to exhaust all the remedies which are available to him before approaching this Tribunal. The respondents have, however, not responded to the representations submitted by her. The OA is, therefore, disposed of in *limine* with a direction to the applicant to make a comprehensive representation to the respondents within a period of 15 days from today, and the respondents shall pass a speaking and reasoned order within a period of two months on that representation.
3. Needless to say that the applicant will be at liberty to approach this Tribunal, in case he is still aggrieved.
4. With this direction, the OA is disposed of. No costs.

( V.N. Gaur )  
Member (A)

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